

Central Administrative Tribunal

Principal Bench, New Delhi

OA No.57 /2016

New Delhi, this the 7th day of January, 2016

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Raghunandan, 58 years
S/o Sh. Govind
Working as Gangman under
Sr.Sec. Engineer, Gurgaon,
R/o Railway Quarters, Railway Station,
Khalilpur, Gurgaon ...Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Delhi Division State Entry Road, New Delhi.
3. The Assistant Personnel Officer, Divisional Railway Manager' Office Northern Railway, Delhi Division State Entry Road, New Delhi.
4. The Assistant Divisional Engineer Northern Railway, Delhi Sarai Rohilla L-21, Heerilton Road, Delhi-06. Respondents

ORDER (ORAL)

Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself, without notice to the

respondents, with a direction to them to decide the applicant's application seeking voluntary retirement (Annexure A-1) in a time-bound manner.

2. Accordingly, without going into the merits of the matter, this OA is disposed of with a direction to the respondents to duly consider the aforesaid application of the applicant, pass a speaking order thereon and communicate the same to him within a period of two months from the date of receipt of a copy of this Order.
3. The OA is disposed of with the above directions.

(Dr. Brahm Avtar Agrawal)
Member (J)

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